

M/s J.R. Patraim  
C.R. Nar

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(A)

CAT/11/11

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

Mrs. Ashok Mishra

O.A./T.A./R.A. No..... 275 1995

Banamali Panda..... Applicant(s)

..... Versus  
Union of India & others..... Respondent(s)

Sr. No	Date	Order with Signature
	23/5/95	<p><b>REGISTER</b></p> <p><i>Sub</i></p> <p><i>Registrar</i></p> <p>900 for Rs 50/- has been filed.</p> <p><i>Sub</i></p> <p>23/5/95.</p> <p>In this application, the Petitioner U/S 19 of CAT Act has prayed to quash the order of transfer vide A/S.</p> <p>For Regn. Pl.</p> <p><i>Sub</i></p> <p>23/5/95</p> <p><i>Sub</i></p> <p>23/5/95</p> <p><i>Sub</i></p> <p>For Adminstrive Secty.</p> <p><i>Sub</i></p> <p>23/5/95</p>
1	24.5.95	<p>We find no merit in this application inasmuch as the Respondents have accommodated the petitioner in one of places sought for, viz. Khurda when he asked for a transfer. That being so, now new case <del>is being urged</del> <del>has been contemplated</del> here saying that he ought to have/given some other place. While rejecting this application without admitting, we direct that the representation of the petitioner may be considered and disposed of expeditiously and reply thereof shall be communicated to the petitioner soon after the decision is taken.</p> <p><i>Sub</i></p> <p>VICE-CHAIRMAN</p> <p>MEMBER (ADMINISTRATIVE)</p> <p><i>Sub</i></p> <p>For Adminstrive Secty.</p> <p><i>Sub</i></p> <p>23/5/95</p>